

CORRECTION OF ANSWER TO USQ NO. 1028 DATED 21-11-1972 RE : FINALISATION OF TENDERS FOR GOODS HANDLING CONTRACT AT KANPUR CENTRAL GOODS-SHED AND JUHI INCLUDING FAJALGANJ

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): In the reply for part (c) of Unstarred Question No. 1028 asked in the Lok Sabha by Shri Ishwar Chaudhry on 21-11-1972, the following information was given :

"The percentage increase allowed to Janata Labour Co-operative Society, Kanpur over the previous contract rates is 29% in case of handling contract of Kanpur Central Goods Shed and 13% in case of Juhi Transshipment and Goods Shed including Fazalganj."

The correct reply of the above Unstarred Question (Part C) referred to is as under :—

"The percentage increase allowed to Janata Labour Co-operative Society, Kanpur over the previous contract rates is 32% in case of handling contract of Kanpur Central Goods Shed and 13% in case of Juhi Transshipment and Goods Shed including Fazalganj."

The error was discovered while answering a similar Question in the Rajya Sabha on 4-12-1972. After verification, it was found that the correct figure was 32%. This was an inadvertent error. The delay in rectifying the error is regretted.

12.28 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED POLICE IN ACTION IN APPREHENDING CULPRITS HARASSING INMATES OF MIRANDA HOUSE HOSTEL.

श्री अटल बिहारी वाजपेयी (ग्वालियर) :  
अध्यक्ष महोदय, इस काल अटेंशन के बारे में मेरा व्यवस्था का प्रश्न है। मैंने यह निवेदन करना है कि हमने

काल अटेंशन गृह मंत्री को दिया था। उन्हें इसका जवाब देना था क्योंकि यह कानून और व्यवस्था का मामला है। शिक्षा मंत्री इसका जवाब देंगे? वह सड़कियों के पढ़ाई के बारे में जवाब दे सकते हैं, उनके साथ छेड़छाड़ के बारे में कैसे जवाब देंगे? होम मिनिस्ट्री को इसका जवाब देना चाहिये।

SHRI S.M. BANERJEE (Kanpur) :  
Let the Home Minister reply to it.

MR. SPEAKER : Please sit down. This matter was directed to the Education Minister. If you want it to be directed to the Home Minister—

SHRI SHYAMNANDAN MISHRA : (Begusarai) : A large number of Members have addressed it.

MR. SPEAKER : The first Member, according to the ballot, addressed it to the Education Minister. The second Member also addressed it to the Education Minister.

SHRI S.M. BANERJEE : This is a law and order question.

MR. SPEAKER : It is left to the Members; if it should have been addressed to the Home Ministry, you should have addressed it to the proper Ministry. Whom do you want? Should I direct it to the Home Minister? (Interruption) The Home Minister will come here and let us wait for him.

SHRI G.VISWANATHAN (Wandiwash) :  
Let it be in the afternoon.

MR. SPEAKER : He will come at 1 p.m.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, जरा इस कार्लिंग अटेंशन नोटिस के शब्द देखिये :

"The situation arising out of the reported police inaction in apprehending the culprits. ...."

How does the Education Minister come in here ?